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(2025) 12 P&H CK 0020

Punjab And Haryana HC

Case No: Civil Writ Petition No. 21036 Of 2023

Gurdev Singh APPELLANT

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State Of Punjab And Others

RESPONDENT

Date of Decision: Dec. 4, 2025

Hon'ble Judges: Deepinder Singh Nalwa, J

Bench: Single Bench

Advocate: Gurdial Singh Jaswal, Amarpreet Singh Bains, Ranjit Singh Kalra

Final Decision: Disposed Of

Judgement

Deepinder Singh Nalwa, J

- 1. In the present writ petition, the petitioner has challenged the orders dated 01.12.2021/10.12.2021(Annexure P-3) whereby, the services of the petitioner has been terminated. The petitioner has also prayed that directions be issued to the respondents to decide the representation dated 13.12.2022(Annexure P-4).
- 2. Learned counsel appearing on behalf of the petitioner, on instructions from the petitioner, submits that at this stage, he will be satisfied if a direction is given to respondent No.2 to decide the representation dated 13.12.2022 (Annexure P-4) submitted by the petitioner, in a time bound manner.
- 3. Learned counsel appearing on behalf of the respondents do not object to the prayer made by learned counsel for the petitioner.
- 4. In view of the above and without commenting upon the merits of the case, this petition is hereby disposed of with a direction to respondent No.2 to consider and decide the representation dated 13.12.2022 (Annexure P-4), submitted by the petitioner within a period of 03 months from the date of receipt of certified copy of this order in accordance with law.
- 5. Pending application(s), if any, shall also stand(s) disposed of accordingly.